

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No.1493 of 2019

Shamim Ansari @ Chhote **Petitioner**

Versus

The State of Jharkhand **Opp. Party**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Petitioner : Mr. S. K. Singh, Advocate

For the State : Mr. Ramesh Kumar, A.P.P

06/Dated: 25th June, 2020

1. Learned counsel for the petitioner and learned A.P.P are present.
2. Learned counsel for the petitioner prays for time to file the supplementary affidavit annexing the copy of the order dated 04.05.2020, passed in B.A. No.2007 of 2020, whereby the co-accused has been admitted to bail by a co-ordinate Bench of this Court.
3. Heard. On prayer of the learned counsel for the petitioner, office to list this case on **02.07.2020**.

(AMITAV K. GUPTA, J.)

Chandan/Rohit/-